

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 766/91

Dt. of Decision : 14.2.94.

B. Paidithalli

.. Applicant.

Vs

1. The Secretary to Government
Department of Posts, New Delhi.

2. The Post Master General,
Visakhapatnam.

3. The Superintendent, RMS V
Division, Visakhapatnam.

.. Respondents.

Counsel for the Applicant : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. ~~Madan Mohan~~ Bedia
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDG.)

..2

AMG

ORDER

I As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The facts stated and the issues raised in this OA are similar to those in OA.No. 765/91 which we disposed of separately today ~~with the following for the reasons~~
observations and directions ~~stated below~~ —

"Having heard learned counsel for both the parties and keeping in view the fact that as many as 11 individuals from the select list dt. 14 March 1984 have since been promoted to the post of Mail Guard, we find no justification in denying similar benefit to the remaining few individuals who also qualified in the said test. The fact that the applicant in due course of time ~~become~~ eligible for confirmation as Mail Man and was in fact confirmed, should not come in the way of his being considered for being appointed as Mail Guard for which he stood selected as early as 1984. In view of this, we allow this application with a direction to the respondents to give effect to the select list dt. 14 March 1984 as and when any vacancy in the post of Mail Guard comes up, ^{and} In future, the said vacancy/vacancies should be filled up in accordance with the select list dt. 14 March 1984 and as per the seniority of the candidates shown therein."

2. The application is allowed in the above terms ^{also} without any order as to costs.

T. C
 (T. CHANDRASEKHARA REDDY)
 MEMBER (JUDL.)

A.B. GORTHI
 MEMBER (ADMN.)

Dated : The 14th February 94.
 (Dictated In Open Court)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. E. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated 14-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No. .

in

O.A.No. 766/9/

T.A.No. .

(W.P.No. .)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

11/3/94

